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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: :HYDERABAD BENCH: :

O.A. No. 951/93.

Date: 25.8.1993.

B. Mallaiah ..

.. Applicant

and

1. The Telecom District Engineer,
Karimnagar-505 050.

2. Union of India, rep. by the
Director-General, Telecom,
New Delhi-110 001.

.. Respondents

HEARD:

For the applicant : Sri C. Suryanarayana, Advocate

For the respondents : Sri V. Bhimanna, Addl. CGSC

CORAM:

THE HON'BLE MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

THE HON'BLE MR. P.T. THIRUVENGADAM, MEMBER (ADMN.)

ORDER OF THE BENCH AS PER HON'BLE MR. JUSTICE V. NEELADRI RAO,
VICE-CHAIRMAN]

The applicant claims that initially he was employed in June, 1988 for 6 days in 1st respondent's office as casual mazdoor and ^{he was engaged} in May, 1989 for 4 days. From August, 1989 onwards he was employed continuously. This O.A. was filed praying for a direction that he is entitled to regularisation according to his turn in the seniority list against a vacancy reserved for Scheduled Caste and pending

... 2/-

Sign

(13)

the same for grant of temporary status.

2. A scheme was formulated for conferment of temporary status of casual labourers as per DOT letter No.259-10/89-STN dt. 7.11.1989. Earlier to this a scheme was formulated for regularisation of casual labourers was suggested by the Supreme Court (Vide 1987 SC 2342)

3. In these circumstances, it is just and proper to give a direction to the respondents to ~~consider the case of~~ ^{consider the case of} ~~apply~~ ^{as per} ~~orders~~ in accordance with the DOT letter No.259-10/89-STN dt. 7.11.1989 and all the relevant circulars in regard to conferment of temporary status and regularisation. It has to be made clear that/DOT order dt. 7.11.1989 the cases of regularisation of all those who are engaged after 30.3.1985 have to be referred to the concerned authority.

4. The O.A. is ordered accordingly. No costs.

P.J. 1/6

(P.T.Thiruvengadam)
Member(A)

V.Neeladri Rao
(V.Neeladri Rao)
Vice-Chairman

25th Aug., 1993
Dictated in open court.

Deputy Registrar (J)

To

grh.

1. The Telecom District Engineer, Karimnagar-50.
2. The Director General, Telecom, New Delhi.
3. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
4. One copy to Mr.v.Bhimanna, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One sparecopy.

pvm

For Exam
15/11/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 25- 8-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

in

O.A.No. 951/93.

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

pvm

